Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 194 of 2009

Dated : 20th April, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

M/s Guttaseema Wind Energy Co. (P) Ltd. ... Appellant (s)

Versus

A.P. Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s): NEMO

Counsel for the Respondent(s): Mr. Sanjay Sen, Ms. Surbhi Sharma &

Ms. Shikha Ohri for R.2 to R.7

**ORDER** 

When the matter was taken up on 29.03.2010, the learned

counsel for the Appellant was absent and in order to give an

opportunity to him, we adjourned the matter to today. The learned

counsel for the Appellant is absent today also. In the meantime,

the learned counsel for the Respondent has also filed the Reply.

In view of the fact that the learned counsel for the Appellant

is continuously absent, the Appeal is dismissed for default.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam) Chairperson